

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-173/ND/2018

IN THE MATTER OF:

Goel Roadways

Vs.

Action Ispat and Power (P) Ltd

..PETITIONER

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 19.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Priyanka Ghorawat, Advocate
Mr. Sunil Sharma, Advocate.. for Op. Creditor

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present and moves this petition. Perusal of the record and annexures filed along with the application in relation to Section 8 notice and ~~even~~ though the dispatch proof has been annexed, however, the Tracking report for actual service of notice is not available on record.

Taking into consideration the same, this matter is adjourned for 3 days. Within this period, the petitioner will produce the Tracking report in relation to the consignment number^{as} reflected in the proof of dispatch of Section 8 notice. An affidavit to this effect be also filed.

For this purpose, post the matter on 26.2.2018.

—Sd—
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.2.2018